

SCHEDULE FORMA PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF DASH EXPORTS PVT. LTD.	
RELEVANT PARTICULARS	
1. Name of corporate debtor	DASH EXPORTS PVT LTD
2. Date of incorporation of corporate debtor	04/08/1994
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1994PTC060673
5. Address of the registered office and principal office (if any) of corporate debtor	109, Samaipur, 1 st floor, Gali No.6, New Delhi, West Delhi-110042
6. Insolvency commencement date in respect of corporate debtor	26/02/2020 (copy of order received on 28/02/2020)
7. Estimated date of closure of insolvency resolution process	24 th August, 2020 i.e. 180 days from the Insolvency Commencement Date.
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Santosh Sharma Regn. No.: IBBI/PA-002/IP-N00898/2019-20/12842
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address : 6/129, Near Prakash Dairy, Lodhi Mohalla, Shahdara, New Delhi-110032 Email : sci.santoshsharma@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address : Unit No. 110, First Floor, JMD Pacific Square, Sector-15, Part-II, Gurugram-122001, Haryana. email:irp.dashexports@gmail.com
11. Last date for submission of claims	13 th March 2020 i.e. 14 days from the date of receipt of order by the Interim Resolution Professional.
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/downloadform.html Physical Address: Unit No. 110, First Floor, JMD Pacific Square, Sector-15, Part-II, Gurugram-122001, Haryana.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Dash Exports Pvt Ltd** on **26th Feb 2020**.
The creditors of **Dash Exports Pvt Ltd**, are hereby called upon to submit their claims with proof on or before **13th March 2020** to the interim resolution professional at the address mentioned against entry No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. Not Applicable
Submission of false or misleading proofs of claim shall attract penalties.

Sd-
Mr. Santosh Sharma
Interim Resolution Professional
In the matter of Dash Exports Pvt. Ltd.
IBBI Regn. No.: IBBI/PA-002/IP-N00898/12842

Date : 29.02.2020
Place : Delhi

